

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of March, 2013 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
5.3.2013 Tuesday At 10.30 A.M.	1.	116/TDL/2012	HMMFL	Application for grant of inter-State trading licence.
	2.	265/MP/2012	PGCIL	Miscellaneous petition for approval under Regulations 24, 111 and 113 of the CERC (Conduct of Business) Regulations, 1999 and under Section 79 © (d), (i) and (k) of the Electricity Act, 2003 for seeking direction for implementation Grid Security Expert System (GSES) on all India basis.
	3.	28/2011	NTPC	Petition for determination of Tariff for the period 1.2.2010 to 31.3.2014 of Sipat Super Thermal Power Station Stage - I (1980 MW).
	4.	16/GT/2013	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 for Revision of tariff of Dadri Gas Power Station, (829.78 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.
	5.	17/GT/2013	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter -V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Revision of tariff of National Capital Thermal Power Station Stage-II (2X490 MW) from 31.1.2010 to 31.3.2014 after truing up exercise.
	6.	18/GT/2013	NTPC	Petition under section 62 and 79(1)(a) of the Electricity Act , 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014.
7.3.2013 Thursday At 10.30 A.M.	1.	283/MP/2012	CAPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including the PPA. <i>(On admission)</i> .
	2.	259/2010	EPPL	Issue of consequential order in Petition No. 250/2010 in compliance with the directions of the Appellate Tribunal for Electricity in judgment dated 2.1.2012 in Appeal No. 81/2011 (Allian Duhangan Hydro Power Limited Vs. Everest Power private Limited and Others).
	3.	8/MP/2013	KSEB	Petition under section 60 of the Electricity Act, 2003 read with regulations 53 and 54 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for fixing the ceiling rate for the tariff quoted by traders in electricity market. <i>(On admission)</i>
	4.	12/MP/2013 With I.A.No. 3/2013	UDUPI	Application filed under Section 79(I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations. <i>(On admission)</i> .
	5.	4/MP/2012 with	ASL	Petition under section 79 (1) (c), 79 (1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory

		I.A.No.3/2012		Commission (Open Access in inter-state Transmission) Regulations, 2008.
	6.	249/MP/2012	NRLDC	Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8 of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	7.	250/MP/2012	SRLDC	Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	8.	251/MP/2012	ERLDC	Maintaining security of the inter-connected power system of India in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8 of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	9.	264/MP/2012	WRLDC	Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8 of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	10.	267/2010	PGCIL	Determination of transmission tariff for Barh- Balia 400 kV D/C (Quad) line under transmission system associated with Barh generating project (3x660 MW) in ER from date of commercial operation to 31.3.2014.
12.3.2013 Tuesday At 10 30 A.M.	1.	283/MP/2012	CAPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding, including the PPA. <i>(On admission)</i> .
	2.	19/MP/2013	PGCIL	Petition under section 79 (i) (c) read with section 19 of the Electricity Act, 2003 for revocation of inter-State transmission licence granted to North Karanpura Transmission Company Ltd. and vesting of the project in Central Transmission Utility <i>(On admission)</i>
	3.	20/MP/2013	PGCIL	Petition under section 79 (i) (c) read with section 19 of the Electricity Act, 2003 for revocation of inter-State transmission licence granted to Talcher-II Transmission Company Ltd. and vesting of the project in Central Transmission Utility <i>(On admission)</i>
	4.	169/MP/2011	NKTCL	Miscellaneous petition under section 79 (1) (c) and (f) of the Electricity Act, 2003.
	5.	170/MP/2011	TTCL	Miscellaneous petition under section 79 (1) (c) and (f) of the Electricity Act, 2003.
	6.	244/MP/2012	JPL	Petition under Section 79(1) (c) and 79(1) (k) of the Electricity Act, 2003 for directions to <i>inter alia</i> , accept schedules for supply of power against long-term access.
	7.	253/MP/2012	PTC	Petition under Section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase

	8.	104/TT/2012	PGCIL	Agreement between PTC India Limited and Lanco Budhil Hydro Power Private Limited. Approval of transmission tariff for (i) 400 kV D/C Mundra-Bachchau (Triple Snowbird) Transmission line along with associated Bays at Bachchau Sub-station (Extension) (Ant. DOCO 1.6.2011) and 400 kV D/C Bachao-Ranchodpura TL with associated bays at Bachau and Ranchodpura TL with associated bays at Bachau and Ranchodpura S/S (Ant. DOCO 1.1.2012), 400kV D/C Mundra - Limbdi TL (Triple Snowbird) with associated bays at Limbdi S/S (Ant. DOCO 1.1.2012 (Notional DOCO : 1.1.2012) under ATS for Mundra (4000 MW) UMPP for the period from DOCO to 31.3.2014.
	9.	151/MP/2012	NTPC-Sail	Petition for relaxation of provisions in regard to additional capitalization from the date of commercial operation up to the cut-off date for determination of tariff of Bhilai Expansion Power Plant (2x250 MW) and also for exercise of inherent powers to do substantial justice.
14.3.2013 Thursday At 10.30 A.M.	1.	237/2012	Suo-motu	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Meghalaya Energy Corporation Ltd, Shillong.
	2.	7/MP/2013	WRTMPL	Application for approval under Section 17(3) and 17(4) of the Electricity Act, 2003 for creating Security Interest by the Western Region Transmission (Maharashtra) Private Limited, in favour of SBICAP Trustee Company Limited, security Trustee and for the benefit of IDFC Limited and proposed working capital Lender, in connection with the Package B of Western Region System Strengthening Scheme-II (WRSSS-II) in Maharashtra and Karnataka.
	3.	14/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee. <i>(On admission)</i>
	4.	21/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 7.8..2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law during the Construction period. <i>(On admission)</i>
	5.	06/MP/2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.
	6.	4/MP/2012 with No. 3/2012	ASL	Petition under section 79 (1) (c), 79 (1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008.
19.3.2013 Tuesday At 10 30 A.M.	1.	160/GT/2012 With I.A. 49/2012	UDUPI	Determination of tariff of Udupi Thermal Power Station (2x 600 MW) for the period from 11.11.2010 to 31.3.2014 (Unit-I) and from 1.4.2012 to 31.3.2014 for Unit-II. I.A. filed for revision of tariff calculations as on the date of commercial operation of Unit-I (11.11.2010) and Unit-II (19.8.2012).
	2.	12/MP/2013 With I.A.No.	UDUPI	Application filed under Section 79(I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission

		3/2013		(Conduct of business) Regulations.
	3.	170/TL/2012	ACBIL	Application for grant of inter-State transmission licence to ACB India Ltd.
	4.	188/SM/2012	Suo motu	Calculation of total transfer capacity, available transfer and transmission Reliability margin.
	5.	277/MP/2012	NEEPCO	Petition for approval of additional cost incurred owing to revision of scale of pay for the employees of North Eastern Electric Power Corporation Ltd. (NEEPCO) and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 for Agartala Gas Turbine Plant (84 MW).
	6.	278/MP/2012	NEEPCO	Petition on account of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Ranganadi Hydro Electric Project (405 MW).
	7.	279/MP/2012	NEEPCO	Petition on account of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Khandong Power Station (50MW).
	8.	280/MP/2012	NEEPCO	Petition for approval of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Kopili Stage- II (25 MW).
	9.	281/MP/2012	NEEPCO	Petition for approval of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Kopili Hydro Electric Project (20 MW).
	10.	282/MP/2012	NEEPCO	Petition on account of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Assam Gas Based Power Project (219 MW).
	11.	25/GT/2013	NTPC	Revision of tariff of Kawas Gas Power Station (656.20 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.
	12.	28/GT/2013	NTPC	Approval of tariff of Auariya Gas Power Station (663.36 MW) for the period from 1.4.2009 to 31.3.20214.
21.3.2013 Thursday At 10 30 A.M.	1.	4/MP/2012 with No. 3/2012	ASL	Petition under section 79 (1) (c), 79 (1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations, 2008.
	2.	78/2001	NTPC	Incentive/Disincentive for Gandhar GPS (657.39 MW) and Kawas GPS (656.20 MW).
	3.	268/GT/2012	DVC	Determination of Tariff for BTPS for the Tariff period 2009-14.
	4.	269/GT/2012	DVC	Determination of Tariff for MTPS-1 to 3 for the Tariff period 2009-14.
	5.	270/GT/2012	DVC	Determination of Tariff for T & D for the Tariff period 2009-14.
	6.	271/GT/2012	DVC	Determination of Tariff for MHS for the Tariff period 2009-14.
	7.	272/GT/2012	DVC	Determination of Tariff for PHS for the Tariff period 2009-14.
	8.	273/GT/2012	DVC	Determination of Tariff for THS for the Tariff period 2009-14.

	9.	274/GT/2012	DVC	Determination of Tariff for MTPS-4 for the Tariff period 2009-14.
	10.	275/GT/2012	DVC	Determination of Tariff for CTPS for the Tariff period 2009-14.
	11.	276/GT/2012	DVC	Determination of Tariff for DTPS for the Tariff period 2009-14.
26.3.3013 Tuesday at 10. 3 A.M.	1.	192/TDL/2012	NAPL	Application for grant of inter-State trading licence.
	2.	2/MP/2013	CSPL	Application under para 5.16 of the "Guidelines for determination of tariff by bidding process for procurement of power by distribution licensees" issued by the Ministry of Power, Government of India, vide Notification No. 23/11/2004-R&R (Vol-II) dated 19.1.2005.
	3.	267/SM/2012	Suo-motu	Filing of application for determination of tariff for generation of electricity from the generating stations and inter-State transmission of electricity through the transmission systems of Sardar Sarovar Narmada Nigam Limited (SSNNL).
	4.	240/MP/2012 with I.A.No. 52/2012	LKPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the Power grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect.
	5.	78/2001	NTPC	Incentive/Disincentive for Gandhar GPS (657.39 MW) and Kawas GPS (656.20 MW).
26.3.3013 Tuesday at 2.30 P.M.	1.	12/MP/2013 With I.A.No. 3/2013	UDUPI	Application filed under Section 79(I) of the Electricity Act, 2003 read with the Central Electricity regulatory Commission (Conduct of business) Regulations.
	2.	160/GT/2012 With I.A. 49/2012	UDUPI	Determination of tariff of Udupi Thermal Power Station (2x 600 MW) for the period from 11.11.2010 to 31.3.2014 (Unit-I) and from 1.4.2012 to 31.3.2014 for Unit-II. I.A. filed for revision of tariff calculations as on the date of commercial operation of Unit-I (11.11.2010) and Unit-II (19.8.2012).

(T.D. PANT)
Bench Officer
22.3.2013